



2026:AHC-LKO:5398

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 35 of 2026

Ashok Kumar Pandey

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Deptt. Of Revenue
Lko. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Pramod Kumar Singh, Sardul Vikram Swaroop
Counsel for Respondent(s)	: C.S.C., Mohan Singh

Court No. - 17

HON'BLE SUBHASH VIDYARTHI, J.

1. Heard Shri Pramod Kumar Singh, the learned counsel for the petitioner, Shri Anil Kumar Kushwaha, the learned Standing Counsel for the State and Shri Mohan Singh, the learned counsel for the Gaon Sabha.
2. By means of the instant petition filed in public interest, the petitioner has sought issuance of a direction for removal of encroachment made over land Gata No.220 Kha and Gha which is recorded as *Naveen Parti*, Gata No.220 Ga which is recorded as *Khalihan* and Gata No.218 which is recorded as *Pond* situated at Village Dhaurahara, Pargana- Chanda, Tehsil- Lambhua, Sultanpur.
3. On the basis of written instructions provided by S.D.M. Lambhua, Sultanpur, the learned Standing Counsel has stated that proceedings for removal of encroachment over the aforesaid gata numbers have already been instituted under Section 67(1) of U.P. Revenue Code 2006.
4. The aforesaid written instructions are taken on record.
5. Accordingly, the writ petition is **disposed off** by issuing a direction to the authorities concerned to conclude the proceedings instituted under Section 67(1) of U.P. Revenue Code 2006 for removal of encroachment over the aforesaid gata numbers expeditiously, in accordance with law.

January 22, 2026

-Amit K-

(Subhash Vidyarthi,J.)